

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 33**

**CP/244(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.06.2024**

NAME OF THE PARTIES:      **DEVENDRAKUMAR      RAMSHANKER**  
**MISHRA V/s VATSHALYA DEVELOPERS**  
**PRIVATE LIMITED**

Sec. 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

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**ORDER**

1. Adv. Sidharth Doshi for the Petitioner is present and Adv. Chaitanya R. Kulkarni for the Respondents is also present.
2. The Counsel for the Petitioner informs that his client has received an email yesterday evening from the Respondent stating that company needs to be restored.
3. Accordingly, he submits that he has no objection to post this matter on another date.
4. The Interim Order, if any in force, shall remain continue.
5. List this matter on **19.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/